

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

DA. No. 1069/93

Dt. of Decision : 31.3.94

1. All India Postal Employees Union
Postman, Class IV and EDA's Mangalagiri
Branch Rep. by its branch Secretary
G. James, Postman, Tedepalli Po. Guntur Dt.

2. B.L.V. Prasad Babu,

.. Applicants.

Vs

1. Union of India Rep. by Director
General Posts Department of Posts
New Delhi - 110 001.

2. Postmaster General A.P. Eastern Region,
Vijayawada - 520 002.

3. Senior Superintendent of Post offices,
Guntur Division, Guntur - 522 007.

.. Respondents.

Counsel for the Applicants : Mr. P. Rathaiah

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

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O.A.No.1069/93.

Date: 31-3-1994.

J U D G M E N T

[as per Hon'ble Sri R.Rangarajan, Member(Administrative)]

Heard Sri P.Rathaiah, learned counsel for the applicants and Sri N.R.Deva Raj, learned Standing Counsel for the respondents.

2. This O.A. is filed praying for a direction to the respondents to pay H.R.A. and C.C.A. to the applicants from 1.1.1986. On the basis of the averments made in the O.A., it has to be held that they are claiming HRA and CCA at the rates applicable to ^{employees} Vijayawada Municipality.

3. The 1st applicant is ~~Union of Postman, Class-IV and EDA's Mangalagiri Branch and the 2nd applicant is~~ ^{the Post Office,} Guntur District. The applicants are working in K.C.Works ^{located} situated in K.C.Canal village which is within 8 Kms. from Vijayawada. The HRA and CCA ^{was} already paid to the applicants upto ~~the period~~ ^{for the period} from 1.1.1986 the case is taken up for seeking dependency certificate from the District Collector, Guntur, to the postal ~~works Post Office,~~ ^{K.C. Works Post Office,} situated at K.C.Canal village at the rates applicable to Vijayawada.

4. It is ~~now stated~~ ^{pleaded} that directions to pay HRA & CCA to the staff of KC Works Post Office is not yet given by the Director General, Posts as necessary certificate was not given by the District Collector, Guntur. Now, it is submitted ^{has furnished} taken up with the District Collector, Guntur, ~~for furnishing~~ the dependency certificate in the ~~present~~

....3/-

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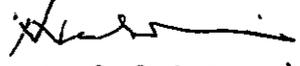
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prescribed by the Ministry of Finance, Government of India, New Delhi and the same ^{has been} will be obtained and submitted to the 1st respondent ^{already} shortly.

5. In view of the above, the Director General, Posts (R-1) is directed to issue necessary letter in regard to payment of HRA & CCA at Vijayawada rates to the postal staff posted at K.C. Works Post office with effect from 1.1.1986. The time for compliance is three months from the date of receipt of this order by the 1st respondent.

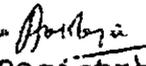
6. The O.A. is ordered accordingly. No costs.


(R.Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated 3/3/86

Grh.


Deputy Registrar (J) CC

To

1. The Director General Posts, Dept. of Posts, Union of India, New Delhi.
2. The Postmaster General, A.P. Eastern Region, Vijayawada-2.
3. The Senior Superintendent of Post Offices, Guntur Division, Guntur-7.
4. One copy to Mr. P. Rathaiah, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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3004 MP
R. C.
3/1/86
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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (AD)

AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMN)

Dated: 31-3-1994

~~ORDER/JUDGMENT~~

M.A./R.A./C.A./No.

in

O.A.No. 1069/93.

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH
25 APR 1994
HYDERABAD BENCH

pvm

31/3/94
7/4/94